

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 982 of 2019 in Appeal No. 88 of 2019 &
IA No. 372 of 2019**

Dated: 13th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Tata Power Company Limited (Transmission) ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Apoorva Misra
Ms. Molshree Bhatnagar
Mr. Ishaan Mukherjee
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. S.K. Rongta, Sr. Adv.
Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn

ORDER

IA No. 982 of 2019

(Appln. for transfer from Court-II to Court-I)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the Application is disposed of.

APPEAL NO. 88 OF 2019 & IA No. 372 of 2019

Objections, if any, shall be filed within three days i.e. on or before 15.05.2019 after duly serving advance copy to the other side. Rejoinder, if

any, shall be filed before next date of hearing i.e. on or before 20.05.2019 after duly serving advance copy to the other side.

Interim order shall continue till next date of hearing.

As agreed by the learned counsel for both the parties, list the matter on 20.05.2019.

(S. D. Dubey)
Technical Member

Js/pk

(Justice ManjulaChellur)
Chairperson